

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 11099/2021

(Arising out of impugned final judgment and order dated 16-06-2021 in SAD No. 41/2021 passed by the High Court of Judicature at Allahabad)

JAI PRAKASH UTTAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No. 85009/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 85008/2021 - EXEMPTION FROM FILING O.T., IA No. 87357/2021 - EXEMPTION FROM FILING O.T. and IA No. 87354/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-09-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR

For Respondent(s)

Mr. Harish Pandey, AOR
Ms. Deepika Kalia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by four weeks in terms of
the letter circulated by the learned counsel for respondents.

(NIDHI AHUJA)
AR-cum-PS

(RAM SUBHAG SINGH)
BRANCH OFFICER